

Sir, I also beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 606, dated the 12th July 1958, relating to the allowance of drawback in respect of duty-paid foreign materials used in the manufacture of confectionery. [Placed in Library. See No. LT-785/58.]

## MESSAGE FROM THE LOK SABHA

**SECRETARY:** Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

by Lok Sabha at its sitting held on the 18th August, 1958."

Sir, I lay the Bill on the Table.

**MR. CHAIRMAN:** I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted three hours and one hour respectively for the completion of all stages involved in the consideration and return of the Mineral Oils (Additional Duties of Excise and Customs) Bill, 1958, and the Appropriation (Railways) No. 3 Bill, 1958, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bills.

**Mr. CHAIRMAN:** I have to inform Members that the following letter dated the 4th August, 1958, written from Moscow has been received from Diwan Chaman Lall:

"I should be grateful if you would ask the House to grant me leave from the ensuing session as I may not be able to return home in time."

Is it the pleasure of the House that permission be granted to Diwan Chaman Lall for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented)

MR. CHAIRMAN: Permission is granted.

**SHRI P. N. SAPRU (Uttar Pradesh):** Mr. Chairman, perhaps you will allow me to explain my point of view in